

copy of each of the documents referred to at (1) and (2) above could not be laid within the prescribed period.

[Placed in Library. See No. S-231/56]

AMENDMENT TO TEA RULES

Shri T. T. Krishnamachari: Sir, I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S.R.O. 1476, dated the 30th June, 1956, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. S-232/56]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Sir, I beg to lay on the Table a copy of the Notification No. EV-11(6)/55, dated the 18th January, 1956, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. S-233/56]

OFFICERS OF PARLIAMENT (TRAVELLING AND DAILY ALLOWANCES) RULES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, a copy of the Officers of Parliament (Travelling and Daily Allowances) Rules, 1956, published in the Department of Parliamentary Affairs Notification No. S.R.O. 1356, dated the 16th June, 1956. [Placed in Library. See No. S-234/56]

AMENDMENT IN FRUIT PRODUCT ORDER

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. S.R.O. 1250, dated the 19th May, 1956 making certain amendment in the Fruit Product Order, 1955. [Placed in Library. See No. S-235/56]

STATEMENT SHOWING PROGRESS OF ACTION TAKEN ON CASES DEALT WITH UNDER INDIAN INCOME-TAX ACT

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, I beg to lay on the Table a copy of the statement showing progress of action, upto 31st May, 1956, in cases dealt with under section 34(1A) of the Indian Income-Tax Act, 1922, in pursuance of an assurance given on the 18th September, 1954 during the discussion on the Indian Income-Tax (Amendment) Bill, 1954. [See Appendix I, annexure No. 11]

LIST OF CONCERNS EXEMPTED UNDER INDIAN INCOME-TAX ACT

Shri M. C. Shah: Sir, I beg to lay on the Table a list of concerns to which exemption under section 56A of the Indian Income-Tax Act, 1922 has been granted during 1955-56, in pursuance of an assurance given on the 18th April, 1953 during the discussion on the Finance Bill, 1953.

List

M/s Dhrangadhra Chemical Works Ltd., Bombay.

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:—

- (1) Notification No. 3-CER/56, dated the 19th May, 1956.
- (2) Notification No. 4-CER/56, dated the 2nd June, 1956.
- (3) Notification No. 5-CER/56, dated the 9th June, 1956.
- (4) Notification No. 6-CER/56, dated the 9th June, 1956.
- (5) Notification No. 7-CER/56, dated the 16th June, 1956.

[Placed in Library. See No. S-236/56]